



Central Administrative Tribunal Jammu Bench, Jammu

TA No. 5947/2021
(SWP No. 759/2011)

Wednesday, this the 30th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rohit Kohli, Age 31 years
S/o Sh. M.P. Kohli
R/o H.No. 437, Bakshi Nagar
Jammu.

...Applicant

(Nemo for applicant)

VERSUS

1. State of Jammu & Kashmir
Through Commissioner/Secretary
Education Department
Civil Secretariat, Jammu.
2. Secretary
Jammu and Kashmir Board of School Education
Rehari Colony, Jammu.
3. Deputy Secretary
Admn-Central
State Board of School Education
Rehari Colony Jammu.
4. Joint Secretary
State Board of School Education
Rehari Colony Jammu.

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant felt aggrieved by the action of the respondents in not permitting him to take part in the written test conducted for the post of Junior Assistant, advertised on 01.01.2010. He filed SWP No.759/2021 before the Hon'ble High Court of Jammu & Kashmir, challenging the same. The Hon'ble High Court passed an interim order dated 08.04.2011, directing the respondents to consider his representation.

2. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as T.A. No. 5947/2021.
3. Today, there is no representation for applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.
4. The grievance of the applicant was about the denial of permission by the respondents to take part in the Examination. After considering the plea of the applicant, the Hon'ble High Court directed the respondents to consider the representation made by the applicant. With that, substantial grievance of the applicant stands redressed. It is not known as to whether the

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respondents passed any order on the representation. Nothing remains to be decided at this length of time.

5. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 30, 2021
/sunil/jyoti/